

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**ST/Cross/150 of 2011
Service Tax Appeal No. of 751 of 2011**

[Arising out of Order-in-Appeal No. 69/CE/LDH/2011 dated 14.03.2011 passed by the Commissioner (Appeals), Chandigarh]

Commissioner of Customs, Ludhiana

Central Excise House F Block Rishi Nagar, Ludhiana
141001

.....Appellant

VERSUS

Chinar Forge Ltd

C-85/86, Focal Point Extn. Jalandhar-141010

.....Respondent

APPEARANCE:

Present for the Appellant: Shri Ravi Chopra, Advocate

Present for the Respondent: Shri Narinder Singh & Shri Ravinder Jangu,
Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60178/2023

DATE OF HEARING: 04.07.2023

DATE OF DECISION:04.07.2023

PER S. S. GARG

The amount involved in this case is less than Rs. 50 lakhs, as per the instructions issued by the CBIC Circular under F.No. 390/Misc/116/2017-JC dated 22.08.2019.

2. In view of the above, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash